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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/721 /2007

Date 21/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
PANTHER SECURITY SERVICES PVT. LTD.
46, BANK ENCLAVE, DELHI
110092

PANTHER SECURITY SERVICES PVT. LTD.

C.C.E. KANPUR

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/76/08 Customs dated 16.04.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODAYA NAGAR, KANPUR 208005.

2. Adv. / Consult

MR.C.HARISHANKAR

46, BANK ENCLAVE, DELHI-110092

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi:-

Service Tax Appeal No.721/07

[Arising out of Order-in-Appeal No.183-CE/Apl/KNP/07 dt.24.5.07
passed by the Commissioner(Appeals), Kanpur)

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

-
1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:
-

M/s. Panther Security Services Pvt. Ltd.

Appellant

Versus

CCE, Kanpur

Respondent

Appearance

None For Appellant

Sh. A.K.Madan, Authorised Departmental Representative(DR)For
Respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDEN
Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

Final

Date of decision: 16.4.08

Order No.

ST/76/08

Per S.S.Kang:

When the case was called none appeared on behalf of the appellant.
The Tribunal vide Stay Order dt.5.2.08 directing the appellant to deposit a
sum of Rs.28,24,337/- as Service Tax and Rs.27,427/- as Education Cess for
hearing of the appeal. As the appellant had not complied with the condition

of the stay order, therefore, the appeal is dismissed for non-compliance to the provisions of Section 35F of Central Excise Act.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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